

**HIGH COURT OF SIKKIM  
GANGTOK**

No. 05/Judl./HCS

Dated: 02/03/2026

**CIRCULAR**

In view of the resolution passed by the Hon'ble Full Court in its meeting dated 24.02.2026, it is hereby directed that all Judicial Officers presiding over Special Courts (POCSO Act, 2012) shall ensure strict compliance to the mandate of Section 33(7) of the Protection of Children from Sexual Offences (POCSO) Act, 2012 to ensure that identity of the child is not disclosed at any time during investigation and trial.

Judicial Officers are required to exercise the utmost caution to ensure that statutory provision of the POCSO Act, 2012 is complied at all stages.

By order,

sd/-  
**REGISTRAR**  
**(JUDICIAL SERVICE)**

**Memo No.:** 8(105)/Judl./HCS 2183 -2201

**Dated:** 02/03/2026

**Copy to:**

1. Joint Registrar-cum-Senior Judgment Writer to the Hon'ble, the Chief Justice, High Court of Sikkim.
2. Addl. Registrar-cum-PS to Hon'ble Judge, High Court of Sikkim.
3. Joint Registrar-cum-Senior Judgment Writer to Hon'ble Judge, High Court of Sikkim.
4. P.A. to Registrar General, High Court of Sikkim.
5. P.A. to Registrar, High Court of Sikkim.
6. P.A. to Central Project Coordinator, High Court of Sikkim.
7. Principal District and Sessions Judge, Gangtok.
8. All District and Sessions Judges, Sikkim.
9. All Chief Judicial Magistrate-cum-Civil Judges (SD), Sikkim.
10. All Civil Judges-cum-Judicial Magistrate, Sikkim.
11. All Section In-charge, High Court of Sikkim.
12. Computer Cell, High Court of Sikkim for uploading the same in the official website.
13. Guard file and
14. File.

  
**CENTRAL PROJECT COORDINATOR**